

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 95 OF 2019 &
IA NOS. 1283, 1336 & 1333 OF 2019

Dated : 2nd September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Rain Coke Ltd.
Versus

... Appellant(s)

Andhra Pradesh Electricity Regulatory Commission & Anr. ...

Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. S. Venkatesh
Ms. Nishtha Kumar
Mr. Somesh Srivastava
Mr. Suhael Buttan
Mr. Krishnesh Bapat
Mr. Vikas Maini

Counsel for the Respondent(s) : Mr. K. V. Mohan
Mr. K. V. Balakrishnan
Mr. Rahul Kumar Sharma for R-1

Mr. Nishant Sharma for R-2

ORDER

Learned counsel for the Respondent Discom submits that the appellant has not paid his monthly bills since January, 2019 due to financial crisis.

Learned senior counsel for the Appellant submits that all thermal generators are paid by the Discom and only renewable energy generators are facing step motherly treatment at the hands of respondent Discom.

Learned counsel for the Respondent Commission shall place on record the instructions of the Discoms by way of affidavit of the responsible officer of the Discom within one week i.e. on or before 09.09.2019.

List the matter on **11.09.2019**.

Interim order, if any, shall continue till next date of hearing.

(S. D. Dubey)
Technical Member

vt/mkj

(Justice Manjula Chellur)
Chairperson